

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.222 – IA/150(AHM)2023
in IA/801(AHM)2021
ITEM No.223 – IA/155(AHM)2023 in IA/770(AHM)2021
in
CP(IB) 127 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd
V/s
Neesa Leisure Ltd

.....Applicant

.....Respondent

Order delivered on: 10/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the RP : Mr. Nandish Chudgar, Adv.
Mr. Amit Jain present in person
For the Respondent : Mr. Aspi Kapadia, Adv. a/w Mr. Shivam Parikh, Adv.
for R- 2 , 6 & 7 in IA 150 of 2023 & R-5 & 6 in IA 155/23
: Mr. Priyank Dave, Adv. for R-4 in IA 150 of 2023 & 1 to
4 & 7 in IA 155 of 2023
For the SRA : Mr. Saurabh Soparkar, Senior Adv. a/w Mr. Aalay
Shah, Adv. & Mr. Karan Vin, Adv.

ORDER

IA/150(AHM)2023 in IA/801(AHM)2021 & IA/155(AHM)2023 in IA/770(AHM)2021

Relist the matter on 17.05.2024

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)